NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

IA 74/2024 in C.P. (IB)/292(MB)2017

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION COMPANY LTD. V/s BHARATI DEFENCE & INFRASTRUCTURE LTD**

Section 66(1) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 74/2024 in C.P. (IB)/292(MB)2017

1) None present for the Applicant when the matter is called out. Mr. Naman Kamdar, Ld. Counsel for the Liquidator of the Corporate Debtor is present.

2) Stand over to 12.06.2024, for further consideration and hearing. Arguing Counsel for the Applicant is hereby directed to remain present in the Court on the next date of hearing and argue their case without fail.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare